

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 256 OF 2017 &
I.A. No. 954 of 2017**

Dated: 10th January, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of :

**Damodar Valley Power Consumers' Association ...Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajiv Yadav
Mr. Aamir Zafar Khan

Counsel for the Respondent(s) : Mr. M.G.Ramachandran
Ms. Anushree Bardhan
Mr. Shubham Arya for R-2

Mr. Himanshu Shekhar
Mr. Aabhas Parimal
Mr. Jamnesh Kumar for R-4

ORDER

**IA NO. 954 OF 2017
*(Appl. for condonation of delay in filing reply)***

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

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Learned counsel for respondent No.4 seeks two weeks more time to file reply. He may take steps to file the same on or before 08.02.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **12.03.2018.**

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member